GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT

LOK SABHA

STARRED QUESTION NO. 203 TO BE ANSWERED ON 08.07.2019

LABOUR LAWS

*203. SHRI PARVESH SAHIB SINGH:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a)whether the existing labour laws in India are putting onerous burden on growing business firms in India and if so, the details thereof;
- (b)whether the Government has identified any existing labour laws that need to be repealed and if so, the details thereof; and
- (c)whether the Government is planning to bring/extend social safety net covering unemployment (minimum income), universal healthcare and old age pension for all workers in the unorganised as well as organised sectors in India and if so, the details thereof?

ANSWER

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR)

(a) to (c): A statement is laid on the Table of the House.

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STATEMENT RERERRED TO IN REPLY TO PARTS (a) to (c) OF LOK SABHA STARRED QUESTION NO.203 FOR 08.07.2019 BY SHRI PARVESH SAHIB SINGH REGARDING LABOUR LAWS

- (a) & (b): It is pertinent to mention that we need to make our existing Central Labour Acts in sync with the changing economic scenario, technological advancement and emerging need for wage security, social security and better working conditions of our workers. Out of the existing Central Labour Acts, about 17 are more than 50 years old and a few of them are even 70 years old. Accordingly, in line with the recommendations of the Second National Commission on Labour, the Ministry has taken steps for drafting four Labour Codes i.e. The Code on Wages; The Code on Industrial Relations, The Code on Occupational Safety, Health & Working Conditions & The Code on Social Security by simplifying, amalgamating and rationalizing the relevant provisions of the existing Central Labour Laws. Codes have been drafted after exhaustive consultation with representatives of trade unions, employers' associations and State Governments. Besides, the drafts were also placed on the website of the Ministry to seek the comments of all the stakeholders including general The Central Labour Acts which have been subsumed in the proposed Labour Codes will be repealed on their enactment. four Labour Codes, The Code on Wages has been approved by the Union Cabinet and the remaining three Codes are at different stages of consultation tripartite formulation i.e., drafting, inter-ministerial consultation etc.
- (c): The Labour Codes address issues relating to wage security, social security, safety, health, working conditions, welfare, dispute and grievance redressal mechanism for workers. Besides, the framing of Labour Codes, the Government has recently taken several significant initiatives including rolling out of Pradhan Mantri Shram Yogi Maan-dhan, a pension scheme for unorganized sector workers and 2 others pension schemes have been approved for shopkeepers/retail traders and farmers. For health care, Ayushman Bharat-Pradhan Mantri Jan Arogya Yojana (AB-PMJAY) provides health coverage up to Rs. 5.00 lakh per family per annum to around 10.74 crore poor, deprived families based on the Socio Economic Caste Census (SECC) for secondary and tertiary care hospitalization.
